

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 784 of 2020**

**IN THE MATTER OF:**

**M. Choudhury & Co.**

**...Appellant**

**Versus**

**Smt. Ramanathan Bhuvaneshwari,  
Resolution Professional of  
R.P. Info Systems Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Lzafeer Ahmad B F, Mr. Sujoy Chatterjee and Mr. Satyaki Mukherjee, Advocates.**

**For Respondents:**

**O R D E R  
(Through Virtual Mode)**

**17.09.2020:** The issue raised in this appeal is that the Appellant being a Statutory Auditor would not fall within the ambit of Section 19(1) of the I&B Code.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **3<sup>rd</sup> November, 2020**.

In the meantime, no coercive action shall be taken against the Appellant.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*